

**GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF HIGHER EDUCATION**

**LOK SABHA
UNSTARRED QUESTION NO. 102
TO BE ANSWERED ON 04.02.2019**

Management of Deemed Universities

102. SHRI K. ASHOK KUMAR:

Will the Minister of **HUMAN RESOURCE DEVELOPMENT** be pleased to state:

- (a) whether it is true that the Government wants the provision that mandates a Government representative on the Board of Management to be deleted in the Management of Deemed Universities and if so, the details thereof;
- (b) whether it is also true that currently a provision states that no deemed university shall demand, charge or accept capitation fee or donation for admission and the Government proposed that this should be removed and if so, the details thereof;
- (c) whether the Government is also considering to do away with the provision which states that UGC can direct any upward revision of the deemed university corpus; and
- (d) if so, the details thereof?

**ANSWER
MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT
(DR. SATYA PAL SINGH)**

(a): No, Madam.

(b): Yes, Madam. As per Clause 6.7 of the existing University Grants Commission (Institutions Deemed to be Universities) Regulations, 2016, no Institution Deemed to be Universities shall, directly or indirectly, demand or charge or accept, capitation fee or demand any donation, by way of consideration for admission to any seat or seats in a course or programme of study conducted by it. Presently, there is no proposal to remove this provision from the Regulations.

(c) & (d): No such proposal is under consideration of the Government.
